

Stations” is a State subject. Therefore, the administration and management of prisons and police stations is primarily the responsibility of the State Government.

The Government has ratified the United Nations Convention on Rights of Persons with Disabilities in 2007. Section 46 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 mandates the appropriate Government and the local authorities to provide for ramps in public buildings, adaptable toilets for wheel chair users, Braille symbols and auditory signals in elevators and lifts so as to provide easy accessibility to persons with disabilities in the built environment. Further, the Government has launched the Accessible India Campaign with a view to create barrier free environment for persons with disabilities in physical environment, transportation and information communications.

Employment to beggars

589. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state the steps being taken by Government to provide employment to the beggars and for their rehabilitation, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): The States are responsible for taking necessary preventive and rehabilitative steps. As per available information, 20 States and 2 Union Territories have either enacted their own Anti-Beggary Legislation or adopted legislations enacted by other States/UTs. Presently, there is no scheme of the Central Government on Beggary. National Consultation Meeting were held with the representatives of Central/State Governments, NGOs, Institutes and Individual Experts in the field of Beggary to discuss the issues related to Beggary. In these meetings, it was *inter-alia*, recommended to explore the feasibility of framing a Central Scheme for rehabilitation of Beggars. Accordingly, a Scheme for Protection, Care and Rehabilitation of Destitutes is under formulation which has, *inter-alia*, provision for providing skill development training to the able bodied destitutes.

Atrocities cases against dalits

†590. SHRI HARIVANSH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of cases of atrocity against Dalits that have been registered in the country and the action taken on them, the State-wise data thereof;

(b) the number of cases registered under the new law; and

† Original notice of the question was received in Hindi.